

Central Administrative Tribunal
Principal Bench: Delhi

(i)

Regn. No. OA 1535/87

30.10.87

Shri Prabhu Dayal Vs. Union of India & others.

Applicant through Shri Sant Lal Nagar, Counsel.

The applicant claims that he should be treated as continuous employee of the General Reserve Engineer Force and should also be awarded the benefit of the continuous service with that Force. In Kunju Krishna Pillai Vs. Union of India & others (ATR 1986 (2) CAT 476) a Bench of this Tribunal vide its judgement dated 10.2.86 held that the General Reserve Engineer Force is an 'armed force of the Union' and a person claiming to be a member of that Force is not amenable to the jurisdiction of this Tribunal. This application is accordingly returned to the applicant for presentation to the appropriate forum.

kaushal
(Kaushal Kumar)

Member
30.10.87

Reddy
(K. Madhava Reddy)

Chairman
30.10.87